

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

PETITION NUMBER : TCP/30/2017

NAME OF THE TRANSFEROR : K. GOMATHESWARAN

NAME OF THE TRANSFERRE : CRAFTSMAN AUTOMATION PVT LTD +7

UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

V. Hari Kumar
for Egurithay

for R3-5

V. Hari Kumar

S. Manjuladevi, Adv
~~Adv~~

for R2

Swamy

M.K. PREETHA.
for KSR & Co. }

Counsel for
R1, RT & R8

M.K. Preetha

Archana for
Vidhyashankar

Petitioner

~~Archana~~

ORDER

Proxy representing counsel for petitioner on record present and prayed time for filing rejoinder stating that the counsel could not attend before the Tribunal due to personal inconvenience. Counsel for R1, R7 & R8, counsel for R2, counsel for R3 to R5 are present. Counsel for R2 raised objections for granting time to the petitioner for filing rejoinder stating that there is an urgency for hearing the matter. Considering the request of the petitioner and in the interest of justice, I am inclined to grant time finally for filing rejoinder with a direction to furnish copy of the same to the other side before the next date of hearing. For hearing submissions of both sides, put up on 16.10.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

bc
